

**Central Administrative Tribunal
Principal Bench, New Delhi**

C.P. No.471/2016 in O.A.No.1263/2016

Friday, this the 20th day of January 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

R K Bhattacharya, Superintending Engineer (C)

(Aged about 56 years)

s/o Mr. C R Bhattacharya

South Delhi Municipal Corporation

Planning Department, 19th Floor

Civic Centre, JLN Marg

New Delhi

...Applicant

(Mr. M.K. Bhardwaj, Advocate)

Versus

1. Mr. P K Gupta
Commissioner
North Delhi Municipal Corporation
NDMC, 4th Floor, Civic Centre
JLN Marg, Minto Road
New Delhi

2. Mr. Puneet Goel
Commissioner
South Delhi Municipal Corporation
9th floor, Civic Centre, JLN Marg
Minto Road, New Delhi

..Respondents

(Mr. R N Singh, Advocate for respondent No.1 &
Mr. R K Jain, Advocate for respondent No.2)

O R D E R (ORAL)

Mr. V. Ajay Kumar:

Heard both sides.

2. When the case was taken up for hearing, Mr. R N Singh, learned counsel for No.1 produced a copy of order dated 05.12.2016 passed by the Hon'ble High Court of Delhi in W.P. (C) No.11443/2016 & C.M. No.44871/2016 where under

the orders of this Tribunal have been stayed till the next date of hearing in the petition.

3. In the circumstances, C.P. is closed. Notices issued to the respondents are discharged. However, the applicant is at liberty to avail the remedies in accordance with law after the Writ Petition or the C.M. for stay is decided by the Hon'ble High Court. No costs.

(K.N. Shrivastava)
Member (A)

January 20, 2017
/sunil/

(V. Ajay Kumar)
Member (J)